

Combined Defence Services Examination and the I.A.S. Examination, is now a Degree of a recognised University. However, the terms and conditions of service in the two cases are, in many ways, different from one another, and peculiar to the requirements, of each service.

2. Candidates finally selected for the IAS and other Class I Services are appointed to the respective services on probation with effect from the date they report for training which is part of probation. During the period of training, the probationers are required to meet their expenses themselves.

3. In the case of candidates selected on the basis of the Combined Defence Services Examination, they are finally selected for commissioning into the Indian Army only on successful completion of training. Unlike the other case, trainees in the Defence Services are not paid any salary or allowance but they are provided with free accommodation, boarding, books, uniforms, and medical treatment, at Government expense. Candidates are expected to meet only their pocket expenses themselves. Financial assistance is given by Government in cases in which a cadets' parent/guardian is unable to meet wholly or partly the pocket expenses.

4. Therefore, there is no question of any discrimination; each service has to be governed by its own terms and conditions.

**Requirement of basic Human  
Chronic Gonadotropin**

10876. DR. VASANT KUMAR PANDIT: Will the Minister of PETROLEUM, CHEMICALS & FERTILIZERS be pleased to state:

(a) whether the requirement of basic human chorionic gonadotropin (H.C.G.) drug for treatment of infertility is being imported in India, if so, how much quantity of H.C.G. was imported during the last three years;

(b) whether the Uni-Sankyo Ltd. of Andhra Pradesh has finalised a collaboration agreement with the Sankyo Co. Ltd. of Japan for manufacture of H.C.G. in India; and

(c) if so, when would this H.C.G. be marketed, the capacity of the plant and terms and conditions of collaboration?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) to (c) The information is being collected and will be laid on the Table of the Sabha.

**Recitations from Religious Books on  
A.I.R.**

10877. SHRI OM PRAKASH TYAGI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government are aware that recitations from religious books and discourses of other religious are broadcast from All India Radio whereas recitations from 'Vedas' original scriptures of Hindus and discourses thereof are being totally ignored;

(b) if so, the reasons therefor;

(c) whether Government propose to make arrangements for the broadcast of recitations and discourses from Vedas; and

(d) if so, the reasons therefor?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) No, Sir.

The recitations from Vedas are also being broadcast by a number of AIR Stations.

(b) to (d). Does not arise.